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**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

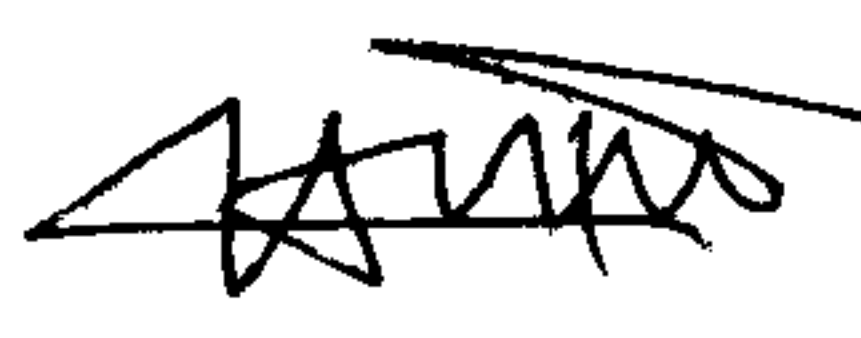
**C.P. (I.B) No. 156/9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2018**

Name of the Company: Kreeshna Enterprise.  
V/s.  
Jay Formulation Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARMISH K. SHAH	Advocate	Petitioner	
2.				

**ORDER**

Advocate Mr. Harmish Shah is present for Operational Creditor/ Petitioner. None present for Respondent.

The proof of service has been filed. However, the petitioner is directed to make another attempt to make service upon the Respondent by way of Speed post as well as E-mail.

List the matter on 02.08.2018

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 3rd day of July, 2017.